29

NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP (CAA) 117/NCLT/AHM/2017 CA (CAA) No. 93/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.10.2017

Name of the Company:

Geek Technologies Pvt Ltd.

Albus Investmnets Pvt. Ltd. (Joint Application)

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1 SWARI SOPARKAR

ADVOCACE

PETITIONERS

Sapolea

2.

ORDER

Learned Advocate Ms. Swati Soparkar present for Petitioners.

Proof of service of notice on statutory authorities filed.

Copy of Common representation of Regional Director received.

Representation of Income Tax Authorities received.

No representation received from other statutory authorities.

Representation of Official Liquidator received in Transferor Company.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 15.11.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad edition and Sandesh Daily Ahmedabad Edition" not less than ten days

before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, Income Tax Authorities, and Official Liquidator informing the date of hearing.

Regional Director is directed to file original representation before this Tribunal instead of sending a copy of the representation which is annexed with letter addressed to Assistant Solicitor General here after.

Registry is directed to communicate the copy of this order to the office of the Regional Director under acknowledgement.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 15.11.2017 for hearing.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 24th day of October, 2017.